

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):** (a) to (c). In terms of the existing industrial licensing policy, undertakings owned by foreign companies, their branches or subsidiaries or by companies in respect of which more than 40 per cent of the paid up capital is held directly or indirectly by foreign companies, their branches or subsidiaries or by foreign nationals or non resident Indians, are required to obtain industrial licences irrespective of the level of investments made by these undertakings. The existing policy further lays down that foreign companies are eligible to participate in 19 specified groups of industries. They are also entitled to invest in other industries where production is predominantly for exports. Their investments are subject to the "guidelines on the dilution of foreign equity" and examined with special reference to technological aspects, export possibilities and the overall effect on the balance of payments.

Government have also announced from time to time special facilities for diversification in certain scheduled industries according to which undertakings holding industrial licences are permitted to diversify into specified lines of manufacture within the overall licenced capacity of the undertakings. Proposals from foreign companies to avail of this facility are considered on merits.

During the years 1976 and 1977 (upto September, 1977) 26 industrial licences and 18 letters of intent under the Industries (Development and Regulation) Act, 1951 were issued to foreign companies for the manufacture of new articles. These relate to scheduled industries viz. Metallurgical Industries, Electrical Equipment, Industrial Machinery, Machine Tools, Chemicals, Drugs and Pharmaceuticals, Food Processing Industry etc. The details of letters of intent and I.Ls including names of the industries and location etc. are being published in "Weekly Bulletin of Industrial Licences, Import Licences and Export Licences" "Indian Trade Journal", "Journal of Industry and Trade"

and "Monthly list of letters of Intent and Industrial Licences". Copies of these publications are available in the Parliament Library.

#### Licences granted to Multinationals

1344. **SHRI C. K. CHANDRAPPAN:** Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of licences granted/extended to multinationals/subsidiaries operating in the country since the new Government came to power at the Centre; and

(b) what is the policy of the Government towards the multinational Corporation in the country?

**THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):** (a) 12 industrial licences were granted to foreign majority companies subsidiaries under the Industries (Development and Regulation) Act, 1951 during April—September, 1977.

(b) As per the existing policy announced vide the Industria Licensing Policy statement of 2nd February, 1973. "Foreign concerns and subsidiaries and branches of foreign companies will be eligible to participate in the industries specified in Appendix I (to the press note) along with other applicants but will ordinarily be excluded from the industries not included in this list. They will also be entitled to invest in industries where production is predominantly for exports. Their investment will be subject as hitherto to the 'guidelines on the dilution of foreign equity' and will be examined with special reference to technological aspects, export possibilities and the over-all effect on the balance of payments".

#### Legislation on Cine Artistes

1345. **SHRI C. K. CHANDRAPPAN:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to bring a Bill on Cine Artistes; and

(b) if so, the salient features and objective thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) The details of the proposed legislation are yet to be finalised in consultation with various interests concerned.

**Legislation to check sale of Spurious Liquor**

1346. SHRI ANANT DAVE:  
SHRI SHANKERSINHJI VAGHELA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the efforts made so far to enact a legislation providing severe punishment to the persons selling spurious or adulterated liquor in the country which takes the life of people;

(b) the total number of people died of consuming spurious liquor in the country State-wise during the last three years; and

(c) the number of persons arrested in this connection and the action taken so far against them and the sort of punishment awarded to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) The Central Government has not made any efforts to pass legislation concerning spurious liquor since the subject of intoxicating liquor is allocated to the State vide Entry 8 of List II—State List of the Seventh Schedule and as under Article 246 (3) of the Constitution, the Legislature of any State has exclusive power to make laws for such State or any part thereof in respect of any of the matters enumerated in List II in the Seventh Schedule;

(b) and (c). The requisite information is being collected and will be placed on the Table of the House as soon as possible.

**Road Accidents in Delhi**

1347. SHRI M. RAM GOPAL REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether road accidents in Delhi are more as compared to Bombay and Calcutta; and

(b) if so, the reasons therefor and remedial measures proposed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). No, Sir. Road accidents in Delhi are less as compared to Bombay and Calcutta, in proportion to the number of vehicles and total road mileage.

**Recruitment Drive by Naga Rebels**

1348. SHRI M. RAM GOPAL REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Naga rebels have launched a massive drive to recruit young men and women to its armed wing; and

(b) if so, the steps taken by Government to check these activities?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) No Sir. The Government have no such information.

(b) Does not arise.

**Reorganisation of CSIR**

1349. SHRI M. RAM GOPAL REDDY:  
SHRI D. D. DESAI:

Will the Minister of PLANNING be pleased to state:

(a) whether Government propose to reorganise Council of Scientific and Industrial Research; and

(b) if so, the main features thereof?